

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35958/2016

(Arising out of impugned final judgment and order dated 14-09-2016 in WPC No. 30051/2015 passed by the High Court Of Judicature At Allahabad)

FATEH SINGH CHAUHAN (DEAD) THR.LRS. & ORS.

Petitioner(s)

VERSUS

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR.

Respondent(s)

(IA No. 19318/2020 - EXEMPTION FROM FILING O.T., IA No. 184357/2019 - EXEMPTION FROM FILING O.T., IA No. 142530/2018 - EXEMPTION FROM FILING O.T., IA No. 1/2016 - EXEMPTION FROM FILING O.T. & IA No. 142529/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.(NP)
Mr. Avijit Mani Tripathi, AOR
Mr. Shaurya Sahay, Adv.
Ms. Rekha Bakshi, Adv.

For Respondent(s) Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the prayer of the learned counsel for the petitioner(s),
hearing of this matter is adjourned for the day.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR